

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1222  
TO BE ANSWERED ON DECEMBER 18, 2018**

**CANCELLATION OF LAND ALLOTMENT**

**1222. SHRI V. ELUMALAI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) Whether it is a fact that the Government is considering to take back the lands from organisations and individuals allotted in the National Capital and in other urban areas in the country for violation of conditions on which the land was allotted;**
- (b) if so, the details thereof;**
- (c) whether the Government has already issued notices for cancellation in this regard; and**
- (d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**( SHRI HARDEEP SINGH PURI )**

- (a) To (d) The land owning agencies of the Government (Delhi Development Authority, Land and Development Office etc.) have leased out properties to organizations and individuals in the National Capital and other urban areas in the country with a set of terms and conditions. These agencies by taking cognizance of violation of lease terms or non-payment of Government dues issue notices to lessee to rectify the violation. The failure to do so entails cancellation of lease deed. This is an ongoing process in lease hold properties allotted by these agencies. The details of cases where notices have been issued are being collected and will be laid on the table of the House.**

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